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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 376 of 2017 in C.P. (I.B) No. 23/10/NCLT/AHM/2017**

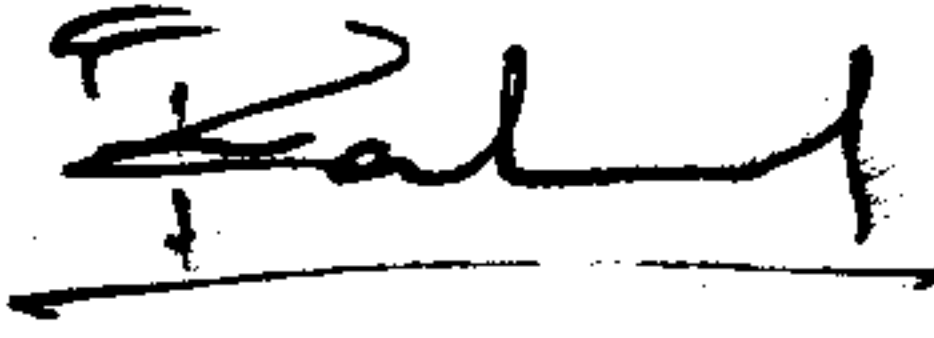
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Ramubhai S. Patel RP  
V/s.  
Rajkot Nagrik Sahakari Bank Ltd.

Section of the Companies Act: Section 33(2) of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	Nandish Chudgar also Raheel Patel	Adv.	Petitioner	
2.	ijb. Nanavati Associates			
3.	RAJESH BOHRA	ADVOCATE	of the Directors for Corporate Debtor in the BOD suggested	

**ORDER**

Learned Advocate Mr. Nanavati Associates present for Applicant. Learned Advocate Mr. Rajesh Bohra present for Directors in IA 376/2017.

This application is filed by resolution professional seeking order of liquidation under section 33(2) of the Code.

This authority on the basis of petition filed by New Tech Fittings Pvt Ltd. (Corporate Debtor) under section 10 of the Code, commenced the CIRP by appointing IRP.

COC in its third meeting held on 27.10.2017 resolved that it is not possible to have a resolution plan in respect of corporate debtor and therefore resolved to go for liquidation.

Further the period of 180 days provided for arriving at resolution plan has also been over.

Considering all the above said facts this Adjudicating Authority is of a considered view that there shall be an order of liquidation in respect of the Corporate Debtor New Tech Fittings Pvt Ltd. and direct the liquidator to issue a public announcement stating that corporate debtor is in liquidation.

This Adjudicating Authority hereby appoint the resolution professional as 'Liquidator' under section 34(1) of the Code. The Liquidator shall send an intimation to the Registrar of Companies with which the Corporate Debtor is registered.

The liquidator shall act as per section 35 of Insolvency and Bankruptcy Code, 2016, subject to directions of this Authority.

This application is disposed of accordingly.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**